

FORM NO. 27
[See rule 50]

Details of amount attributed to capital asset remaining with the specified entity

1.	Details of the specified entity						
	(i)	Name	<i>(refer note 1)</i>				
	(ii)	Address	<i>(refer note 2)</i>				
	(iii)	Permanent Account Number					
2.	Tax Year						
3.	Amount taxable under section 67(10)						
4.	Attribution of amount taxable under section 67(10) to capital assets remaining with the specified entity						
	(i)	Details of the Capital Asset			Book Value	Revalued amount / valued amount for self-generated asset	Amount attributed
		Sr. No	Name	Whether self-generated (select one)			
		(a)		1. Yes 2. No	Short term Long term		
		(b)		1. Yes 2. No	Short term Long term		
		(c)		1. Yes 2. No	Short term Long term		
		(d)		1. Yes 2. No	Short term Long term		
		(e)	<i>(REPEAT if required)</i>				
	(ii)	TOTAL					
5.	Details of valuer based on whose valuation report information at row 4 is provided						
	(i)	Name				<i>(refer note 1)</i>	
	(ii)	Registration Number					
6.	Copy of the Valuation Report				UPLOAD		
Declaration							
<p>I, _____ (name) holding Permanent Account Number _____ solemnly declare that to the best of my knowledge and belief, the information given in the form is correct and complete and is in accordance with the provisions of the Act. I further declare that I am furnishing the form in my capacity as _____ and I am also competent to furnish this form and verify it.</p>							
						Signature	
Place:							
Date:							
						Name: Designation:	

Note:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, the name shall be provided in full.
2. The address shall contain (i) Country/Region, (ii) Flat/Door/Building, (iii) Road/Street/ Block/Sector, (iv) PIN/ZIP Code, (v) Post Office, (vi) Area/locality, (vii) District and (viii) State.
3. Amounts to be filled in ₹ unless otherwise provided.